

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-182(ND)2018

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**SH. R. VARADHARAJAN
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
20.02.2018**

**NAME OF THE COMPANY: M/s. Vistoso V/s. M/s. Walter Johnson India
Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present: Mr. Rishabh Kapur, Advocate for the Petitioner

ORDER

Ld. Counsel for the petitioner is present. In relation to the Section 8 notice which is required to be sent by the Operational Creditor, it is seen that the notice has been returned unserved. However it is represented by the Learned Counsel for the petitioner that e-mail service has also been effected. Reference to typed set of documents filed discloses that the digital signatures of Directors named have already expired. To establish Section 8 notice under IBC,2016 has been served.

To come up on 26th February, 2018.

-S-d-1

**(Deepa Krishan)
Member (T)**

-S-d-1

**(R. Varadharajan)
Member (J)**